

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.1056/2004



Tuesday, this the 5th day of April 2005

**Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member (A)**

Mohinder Singh (465/Comm)
Son of Shri Manphool Singh
R/o Vill & PO Mahalana
Sonepat, Haryana

..Applicant

(None for applicant)

Versus

1. Government of NCT Delhi
through its Chief Secretary
5 Shamnath Marg, New Delhi
2. Dy. Commissioner of Police
(Communication)
Delhi Police HQ IP Estate, New Delhi
3. Shri Ved Prakash, (505/Communication)
4. Ms. Veena Bala, (524/Communication)
5. Ms. Usha Tayal, (525/Communication)
6. Ms. Neelam Kukreja, (526/Communication)
7. Ms. Prem Kumari, (527/Communication)
8. Mr. Dharam Pal, (529/Communication)
9. Shri Gajraj Singh, (461/Communication)
(Service on respondent Nos. 3 to 9 to be effected through respondent
No.2)

...Respondents

(By Advocate: Shri Ajesh Luthra for respondents 1 & 2 – None for
respondents 3 to 9)

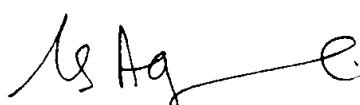
O R D E R (ORAL)

Justice V.S. Aggarwal:

There is no appearance on behalf of the applicant. Dismissed
for non-prosecution.


**(S.K. Naik)
Member (A)**

/sunil/


**(V. S. Aggarwal)
Chairman**

*W.L.M.A. 918155 Reinstating
of*